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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 26/NCLT/AHM/2017
With Gujarat High Court CA no. 540/2016

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company: Heena Electrozone Pvt. Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. VAIBHAVI PARIKH

ADVOCATE

PETITIONER



2.

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Common Representation of Regional Director received.

Common Reply affidavit filed by petitioner in CP (CAA) 26/2017.


No objections received from public.

No representation received from Income Tax authorities.

Heard arguments of Learned Counsel for Petitioner.

Learned Counsel for petitioner wants to file an Application for a correction in clause 8 and 10 of the scheme on the ground that it is a typographical mistake.

List the matter 13.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.